

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 293 of 2020

IN THE MATTER OF:

National Spot Exchange Ltd.

...Appellant

Versus

Namdhari Food International Pvt. Ltd.

Through its Liquidator & Anr.

...Respondents

Present:

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. Kauser Husain, Mr. Diksha Gupta, Mr. Sandeep Bisht, Mr. Anuj Tiwari, Mr. Shikhar Shrivastava and Mr. Vishwanathan Iyer, Advocates.

For Respondent: Mr. Abhishek Anand, Advocate for Liquidator. Mr. Viren Sharma an Ms. Honey Satpal, Advocates

O R D E R

18.02.2020 Learned counsel for the Appellant submits that since no resolution plan was approved in the instant case and the Corporate Debtor had been sent into liquidation, Section 32A of I&B Code, 2016 was not attracted.

Post this Appeal 'For Admission (Fresh Cases)' on **3rd March, 2020**.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)